

ITEM NO.1702.1

IN COURT NO.11

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 574-576/2011

SUKHDEVI & ORS.

Appellant(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

(I.A. withdrawn. Fresh I.A.s yet to be filed)

WITH

C.A. No. 584-648/2011 (IV)

(FOR APPLICATION FOR SUBSTITUTION ON IA 55716/2021

FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA
55717/2021)

Date : 24-02-2023 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
[IN CHAMBER]

For Appellant(s) Mr. Jasbirsingh Malik, Adv.
 Ms. Usha Nandini V., AOR

Mr. Aditya Singh, AOR
Mr. Shubham Singh, Adv.

For Respondent(s) Mr. Atul Mangla, Adv.
 Mr. Samar Vijay Singh, AOR
 Ms. Amrita Verma, Adv.
 Ms. Sabarni Som, Adv.
 Mr. Keshav Mittal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA NO. 55716/2021, IA NO. 55717/2021 IN
C.A. No. 584-648/2011

The learned counsel for the applicants submits that material particulars with regard to the proposed legal representatives could not be obtained and

therefore time may be allowed to file appropriate application at the appropriate stage when the matter is before the Court.

As prayed, list the matter in due course before the Court.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[RAVINDER SHARMA]
BRANCH OFFICER